

[Shri Shashi Ranjan]

within what time limit he would get the assurances fulfilled and by what time he would reply in the House about those assurances.

Dr. Ram Subhag Singh: The hon. Member has not followed what I said.

About Lakshmi Rat an Cotton Mills, only four or five days back, Mr. Banerjee raised that point and the next day, I conveyed it to the Commerce Minister with a request that, if there was anything, he might make a statement in the House—as Mr. Banerjee himself has pointed out, if he so desired. This assurance is only four or five days' old.

So is the case about Mr. Chagla. That is also a point which is perhaps a week old.

About HAL, he says that it was made in December, 1966.

Certainly, all the assurances that were given by the concerned Ministers will have to be fulfilled and they will be fulfilled within a reasonable time limit.

Shri Shashi Ranjan: If the Assurances Committee are allowed to conduct directly the Ministers, I think it will short-circuit the affair and it will be done quickly.

Mr. Deputy-Speaker: The Minister of Parliamentary Affairs is vigilant about these things and he will take steps at the appropriate time.

Mr. K. C. Pant.

EMERGENCY RISKS INSURANCE (AMENDMENT) SCHEMES

The Minister of State in the Ministry of Finance (Shri K. C. Pant): I beg to lay on the Table—

- (1) A copy of the Emergency Risks (Goods) Insurance (Amendment) Scheme, 1967, published in Notification No. S.O. 1009 in Gazette of India dated the 23rd March, 1967,

under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1962. [Placed in Library. See No. LT-298/66.]

- (2) A copy of the Emergency Risks (Factories) Insurance (Amendment) Scheme, 1967 published in Notification No. S.O. 1010 in Gazette of India dated the 23rd March, 1967, under sub-section (7) of section 3 of the Emergency Risks (Factories) Insurance Act, 1962 [Placed in Library. See No. LT-299/67.]

श्री क. सी. पंत (प्रधान) : उत्तराख
सहीदा, मेरा एक बयान का सवाल है।

Mr. Deputy-Speaker: Now papers are being laid on the Table. I have called Mr. Pant. I will listen to him later.

Shri K. C. Pant: I have already laid.

ACCOUNTS OF NATIONAL COOPERATIVE DEVELOPMENT CORPORATION

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasahib Shinde): I beg to lay on the Table a copy of the Certified Accounts of the National Cooperative Development Corporation, New Delhi, for the year 1965-66 along with the Audit Report thereon, under sub-section (4) of section 17 of the National Cooperative Development Corporation Act, 1962. [Placed in Library. See No. LT-300/67.]

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT

The Minister of State in the Ministry of Home Affairs (Shri Vidya Churan Shukla): I beg to lay on the Table:

- (1) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (i) G.S.R. 26 published in Gazette of India dated the 7th January, 1967, making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (ii) G.S.R. 347 published in Gazette of India dated the 18th March, 1967, making certain amendment to Schedule III to the Indian Police Service (Pay) Rules, 1954.
- (iii) G.S.R. 348 published in Gazette of India dated the 18th March, 1967, making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- [Placed in the Library. See No. LT-301/67.]
- (2) A copy of the Order published in Gazette of India dated the 5th April, 1967, issued by the President under section 51 of the Government of Union Territories Act, 1963, rescinding the Order dated the 3rd December, 1966, in relation to the Union Territory of Goa, Daman and Diu. [Placed in Library. See No. LT 302/67.]

RESULTS OF BYE-ELECTIONS

The Deputy Minister in the Ministry of Law (Shri D. R. Chavan): I beg to lay on the Table a copy of 'Results of Bye-elections held between January, 1965 and July 1966. [Placed in Library. See No. LT-303/67.]

NOTIFICATIONS UNDER COFFEE ACT, CARDAMOM ACT AND ESSENTIAL COMMODITIES ACT.

Shri Shafi Qureshi: I beg to lay on the Table—

- (1) A copy each of the following Notifications under sub-section (3) of section 48 of the Coffee Act, 1942:—
- (i) The Coffee (Third Amendment) Rules, 1966, published

in Notification No. G.S.R. 1907 in Gazette of India dated the 17th December, 1966.

- (ii) The Coffee (Amendment) Rules, 1967, published in Notification No. G.S.R. 112 in Gazette of India dated the 28th January, 1967.

[Placed in the Library. See No. LT-304/67.]

- (2) A copy each of the following Notifications under sub-section (3) of section 33 of the Cardamom Act, 1955:—

(i) The Cardamom (Second Amendment) Rules, 1966, published in Notification No. G.S.R. 1821 in Gazette of India dated the 3rd December, 1966

(ii) The Cardamom (Third Amendment) Rules 1965, published in Notification No. G.S.R. 1822 in Gazette of India dated the 3rd December, 1966.

[Placed in the Library. See No. LT-305/67.]

- (3) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Cotton Control (Second Amendment) Order, 1966, published in Notification No. S.O. 3607 in Gazette of India dated the 29th November, 1966.

(ii) The Cotton and Staple Fibre Textile Mills (Regulation and Working) Order, 1966, published in Notification No. S.O. 3956 in Gazette of India dated the 24th December, 1966.

[Placed in the Library. See No. LT-306/67.]